

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 60 OF 2019 IN
Appeal No. 308 of 2017**

Dated: 17th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Lanco Amarkantak Power Limited ...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Ms. Raveena Dhamija for R.2

Mr. Shubham Arya

Ms. Poorva Saigal

Ms. Anusha Bardhan for R.3

ORDER

IA NO. 60 OF 2019

(Appln. for early hearing)

We have heard learned counsel for the Applicant/Appellant. For the reasons set out in the application for early hearing of the appeal, the Application is allowed. Registry is directed to list the matter before the Special Bench comprising Hon'ble Chairperson and Hon'ble Ravindra Kumar Verma on **25.01.2019 at 2.30 p.m.**

(S.D. Dubey)
Technical Member
ts/vg

(Justice Manjula Chellur)
Chairperson